

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR.

O.A. No. 170/93

Dt. of order: 26.7.93

Gopal

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. S. K. Jain : Counsel for applicant

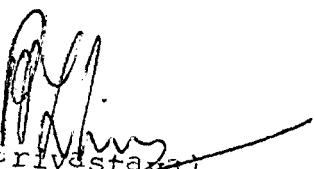
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Hon'ble Mr. Justice D. L. Mehta, Vice Chairman.

Hon'ble Mr. P. P. Srivastava, Member (Adm.)

PER HON'BLE MR. JUSTICE D. L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the applicant. The learned counsel for the applicant has invited our attention to Annex A-3, and submits that the applicant is a case of 'prox. phalans of great and second toe of (Right) foot due to injury on duty'. He further submits that a Medical Board was constituted and the Doctor has advised for light work and the Medical Board's report is available with the respondents. We have considered the matter. We hereby direct that if the Medical Board has already been constituted and there is a report then action may be taken by the respondents for posting of the applicant as per the Medical Report as far as practicable. In case the report is not available, the respondents are directed to constitute a Medical Board and the opinion of the Medical Board may be considered and proper posting order may be issued to the applicant in the light of the Medical Board's report. The Medical Board may be constituted within one month of the receipt of this order. The O.A. stands disposed of.


(P. P. Srivastava)
Member (Adm.)

(D. L. Mehta)
Vice Chairman.